

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.19
I.A.Nos.309, 354, 406, 412 and 453/2024 in
C.P. (IB)No.65/BB/2022

IN THE MATTER OF:

Mr. Vicky Motilal Vani & Ors. ... Petitioner
Vs.
M/s. Malind Properties Pvt. Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 24.06.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP : Shri Abhijit Atur with Ms. Athulya M.
For the Financial Creditor : Shri Tamoghna

ORDER

1. Heard the Ld. Counsel appearing for the Resolution Professional.
1. Ld. Counsel for the HDFC Bank (Financial Creditor) submits that he has filed an Application however, the same is not listed today. Therefore, Registry is directed to list the same, if it is in order, in all aspects.
2. List the IAs on **13.08.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-
K. BISWAL
MEMBER (JUDICIAL)

Shruthi